

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA
STARRED QUESTION NO. 66
TO BE ANSWERED ON 01-03-2016**

Match Fixing

**+*66. SHRI RAMESH CHANDER KAUSHIK:
DR. BHOLA SINGH:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has taken note of rampant cases of match fixing/betting in various sports, if so, the reaction of the Government thereto;**
- (b) the number of such cases reported during the last two years and the status of enquiries/investigations into such cases;**
- (c) whether there is no law which criminalizes match fixing and spot fixing in sports, if so, the details of laws/provisions applicable to prosecute persons accused of match fixing and spot fixing; and**
- (d) whether the Government is considering to introduce any legislation to check match/spot fixing in sports, if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
(SHRI SARBANANDA SONOWAL)**

(a)to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 66 FOR REPLY ON 01-03-2016 ASKED BY SHRI RAMESH CHANDER KAUSHIK AND DR. BHOLA SINGH REGARDING MATCH FIXING.

(a) Govt. has taken note of a few incidents of match fixing and other aberrations in sports. Government is of the view that such cases need to be dealt with firmly. Sports must be free of such malpractices and must be played in a fair manner.

(b) During the last 2 years, no major case of match-fixing has been reported.

(c): At present, action against the accused in cases of match / spot fixing is taken under some provisions of Indian Penal Code.

(d): To further strengthen the legal provisions to prevent and combat sporting frauds such as match fixing and deliberate underperformance, etc., affecting the integrity of sports and fair play, the Government has formulated a draft legislation named "Prevention of Sports Fraud Bill." The Draft Bill, in its present form, inter-alia, defines Sports Frauds in sports events, contains provisions of penalty to the offenders and deals with the issue of jurisdiction of Courts to adjudicate the matter, etc.
